

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER  
(THROUGH VIDEO CONFERENCING)**

ITA No.2820/Del/2014  
Assessment Year: 2007-08

<b>Vijay Kumar Chauhan 70, Nehru Market, New Delhi PAN No.ACXPC0166E (APPELLANT)</b>	<b>Vs</b>	<b>ITO Ward- 22 (3) New Delhi (RESPONDENT)</b>
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Appellant by	None
Respondent by	Sh. Vipul Kashyap, Sr. DR

Date of hearing:	29/09/2021
Date of Pronouncement:	29/09/2021

**ORDER**

**PER N. K. BILLAIYA, AM:**

This appeal filed by the assessee is preferred against the order of the CIT(A)-XI, New Delhi dated 11.02.2014 for A.Y. 2007-08.

2. Vide letter the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of Senior DR on 29.09.2021.

Sd/-  
**(N. K. BILLAIYA)**  
**ACCOUNTANT MEMBER**

\*NEHA\*

Date:-29.09.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI

Date of dictation	29.09.2021
Date on which the typed draft is placed before the dictating Member	29.09.2021
Date on which the typed draft is placed before the Other member	29.09.2021
Date on which the approved draft comes to the Sr.PS/PS	29.09.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	29.09.2021
Date on which the fair order comes back to the Sr. PS/ PS	29.09.2021
Date on which the final order is uploaded on the website of ITAT	29.09.2021
Date on which the file goes to the Bench Clerk	29.09.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	